

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:637  
ANSWERED ON:25.02.2010  
LAND ACQUISITION BY GAIL INDIA LTD.  
Balram Shri P.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether GAIL India Ltd. is facing land acquisition problem in some States;
- (b) if so, the details thereof, State-wise; and
- (e) the steps being taken by the Government in this regard?

**Answer**

MINISTER OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a): GAIL is facing problems relating to land acquisition for construction of its facilities, as also in acquiring Right of Use (RoU) for laying gas pipelines below the land surface,

(b): Very often landowners demand compensation for laying gas pipelines in their land, which is far beyond what is provided in Petroleum and Minerals Pipeline (Acquisition of Right of Use) Act, 1962, and obstruct the progress of pipeline laying work. The problem is more severe in Gujarat & Uttar Pradesh.

As regards permanent land acquisition for construction of GAIL's facilities, the procedure is cumbersome and GAIL face delays in the same. Further, there are delays because of court cases. GAIL has been facing these problems inter alia in UP, Punjab, Uttrakhand, etc.

(c): The Ministry takes up the matter with the concerned State Government or organizations, whenever GAIL requests for intervention.